



Government of Jammu and Kashmir
Civil Secretariat Home Department
Srinagar/Jammu.

NOTIFICATION
Srinagar, the 16th October, 2019

SRO 589.-Whereas, on 16-10-2013 Police Station Kothibagh received a an information to the effect that at Polo Ground Srinagar after the prayers of Eid-ul-Azha some unknown Hurriyat activists of Muslim League group headed by Chairman Muslim League Mushtaq-ul-Islam @ Guga Sahib raised anti-national slogans against the integrity and sovereignty of the country and also chanted pro-freedom slogans and also provoked the general public towards disruption of peace by way of sabotaging of security of the State and to secede the J&K State from Union of India;and

2. Whereas, a case FIR No.90/2013 U/S 13 ULA(P) Act of 1967 was registered at Police Station Kothibagh and investigation taken up;-and

3. Whereas, during the course of investigation, on the basis of statement of witnesses, the seizure memos and other evidence, the Investigating Officer established a prima-facie case against the accused person namely Mushtaq Ahmad Bhat @ Mushtaq-ul-Islam @ Guga Soab S/o Gh. Qadir Bhat R/o Qashi Mohalla Batamaloo under sections 13 of the Unlawful Activities (Prevention) Act 1967;and

4. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the said accused person; and

5. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-

section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused person for his prosecution under the aforesaid provisions of law.

Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accords sanction for launching prosecution against the accused person Mushtaq Ahmad Bhat @ Mushtaq-ul-Islam @ Guga Soab S/o Gh. Qadir Bhat R/o Qashi Mohalla Batamaloo for the commission of offences punishable U/S 13 of Unlawful Activities (Prevention) Act, 1967 arising out of FIR No.90/2013 of P/S Kothibagh.

By order of Government of Jammu and Kashmir.

Sd/-

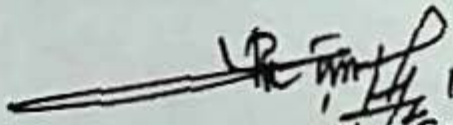
Principal Secretary to the Government
Home Department

Dated: 16.10.2019

No. Home/Pros/104/2019

Copy to:-

1. Director General of Police, J&K, Jammu. This has reference to his letter No.Legal/Sanc-51/S/2018/41473-75 dated 11/07/2019. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.


16.10.19
Under Secretary to the Government
Home Department